

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF
RKB GLOBAL LIMITED

Relevant Particulars		
1	Name of Corporate Debtor	RKB Global Limited
2	Date of Incorporation of Corporate Debtor	04 th July 2003
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Mumbai Registration Number – 251485
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	CIN: U28100MH2013PLC251485
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	1st Floor, Sugar House, 93/95 Kazi Sayed Street, Masjid Station, Mumbai - 400003
6	Insolvency Commencement Date in respect of Corporate Debtor	24 th January 2024 (order date) 30 th January 2024 (order received date)
7	Estimated date of closure of Insolvency Resolution Process	22 nd July 2024
8	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Anuj Bajpai IBBI Registration No: IBBI/IPA-001/IP-P00311/2017-2018/10575 AFA Valid till 25th October 2024
9	Address and E-mail of the Interim Resolution Professional, as registered with the Board.	Address: 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. email: anuj19603@yahoo.co.in
10	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Headway Resolution and Insolvency Services Pvt. Ltd. 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. Email: cirprkb@gmail.com
11	Last date for submission of claims	12 th February 2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As mentioned against entry no. 10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of Corporate Insolvency Resolution Process of the **RKB Global Limited** vide its Order in CP(IB) No. 444/IBC/MB/2023 dated 24th January 2024 (Copy received on 30th January 2024)

The creditors of are hereby called upon to submit a proof of their claims on or before 12th February 2024 to the Interim Resolution Professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Anuj Bajpai
Date and Place: 31st January 2024, Mumbai

